

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 306 of 2022

Harbans Singh

vs.

State of Haryana and others

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New Delhi

Dated: 18.05.2023

Respondent No. 9

Through Counsel



(M.F.KHAN & BIBHUTI KRISHNA)
Advocate for Respondent No. 9
Chamber No. 422A, M.C. Setalvad Block,
Supreme Court of India, New Delhi -110001

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 306 of 2022

Harbans Singh vs. State of Haryana and others

Additional Affidavit on behalf of respondent No.
9 i.e. M/s Saharanpur Mines and Management
Services Pvt. Ltd.

RESPECTFULLY SOWETH:

1. That on the last date of hearing i.e. 05.05.2023, this Hon'ble Tribunal had directed respondent No. 9 to provide the details regarding the environmental clearance granted in favour of respondent No. 9 with regards to Mandewala and Jaidhar Mining Blocks.
2. That in pursuance of the directions issued by this Hon'ble Tribunal, it is submitted as follows:

Mandewala Mining Block:

- i) That respondent No. 7 i.e. State Environment Impact Assessment Authority Haryana had granted environmental clearance to respondent No. 9 regarding Mandewala Mining Block vide Letter No. SEIAA/HR/2016/500 dated 27.06.2016 for a period of 5 years i.e. till 27.06.2021. The same is attached alongwith the Original Application vide Annexure A-5.

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- ii) That as per notification dated 18.01.2021 (Annexure R-9/7) issued by MoEF & CC, GOI, the validity of the environmental clearance was extended for a period of one year. In view thereof, the EC was valid till 27.06.2022.

- iii) That respondent No. 9 had submitted an application dated 02.07.2021 with respondent No. 7 for the purpose of seeking extension of the environmental clearance. Respondent No. 7, after due consideration and deliberation, has extended the environmental clearance vide Letter bearing Memo No. SEIAA/HR/2023/23 dated 17.01.2023. The extension has been granted till 18.06.2024 and the same is subject to the final outcome of the Original Application No. 306 of 2022. Copy of EC extension Letter dated 17.01.2023, is attached herewith as **Annexure R-9/10**.

Jaidhar Mining Block:

- iv) That respondent No. 7 i.e. State Environment Impact Assessment Authority Haryana had granted environmental clearance to respondent No. 9 regarding Jaidhar Mining Block vide Letter No. SEIAA/HR/2016/1072 dated 20.08.2018 for a period of 5 years i.e. till 20.08.2023. A copy of Environmental Clearance dated 20.08.2018 is attached herewith as **Annexure R-9/11**.

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- v) That as per notification dated 18.01.2021 (Annexure R-9/7), the validity of the environmental clearance was extended for a period of one year.

- vi) That it shall be imperative to state that the mining contract granted in favour of respondent No. 9 qua Jaidhar Mining Block is valid till 18.07.2024. In view of the notification dated 18.01.2021 coupled with the duration of the mining contract, the environmental clearance dated 20.08.2018 is valid till 18.07.2024.

New Delhi

Dated: 18.05.2023

Respondent No. 9

Through Counsel



(M.F.KHAN & BIBHUTI KRISHNA)

Advocate for Respondent No. 9

Chamber No. 422A, M.C. Setalvad Block,
Supreme Court of India, New Delhi -110001

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lawyermfk@gmail.com

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

OA No. 306 of 2022

Harbans Singh vs. State of Haryana and others

AFFIDAVIT

I, Sushil Kumar son of Sh. Rajbir Singh resident of Village Gangapur, Tehsil Barara, District Yamunanagar, Haryana, do, hereby solemnly affirm and state as under:

- 1. That the deponent is the Authorized Representative of respondent No. 9 in above-mentioned case and as such is fully acquainted with the facts and circumstances of the case.
- 2. That the deponent is filing an accompanying additional affidavit which has been prepared as per the instructions of the deponent.
- 3. That the facts stated in the accompanying additional affidavit are true as per personal knowledge and belief of the deponent. No part of the above affidavit is false and nothing material has been concealed therefrom.

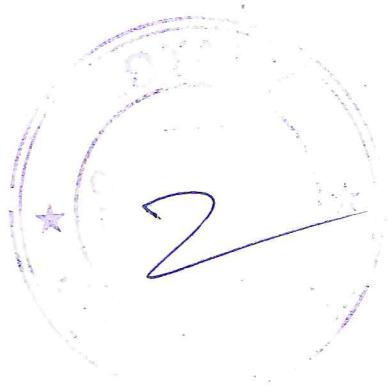
Sushil Kumar
DEPONENT
(SUSHIL KUMAR)

Verification:

I, the above named deponent verify that the facts stated in the above affidavit are true to my personal knowledge and belief.

Verified at CAD on 17-5-23

Sushil Kumar
DEPONENT
(SUSHIL KUMAR)



RAJNI
NOTARY, CH...
17-5-23

THE DEPONENTS OF THIS AFFIDAVIT HAVE BEEN
ADVISED THAT IF THEY OBTAIN A COPY OF THIS AFFIDAVIT
FROM THE NATIONAL GREEN TRIBUNAL, NEW DELHI, IT HAS
TO BE FILED WITHIN THE SPECIFIED TIME FRAME.

A
17-5-23

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State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Tel: 0172-2565232, 4043956

E-mail Id: seiaa-21.env@hry.gov.in

Memo No. SEIAA/HR/2023/23

Date: 17/01/2023

To

M/s Saharanpur Mines Management Services Pvt. Ltd.,
Shop No. 12, MukundMarket, Janakpur Chowk,
Saharanpur-247121(UP)

Subject: Extension of EC validity for Mining of Boulder, Gravel and Sand Minor Mineral at Mandewala Block/ YNR B- 38" Village Mandewala, Tehsil Chhachhrauli, District Yamunanagar, Haryana over an area 15.00 Ha with total production capacity of 2,40,000 TPA by M/s Saharanpur Mines Management Services Pvt. Ltd.

The Project was submitted to the SEIAA, Haryana vide online Proposal No. SIA/HR/MIS/217849/2021 on 16.08.2021 for obtaining Extension in EC under category 1(a) EIA Notification dated 14.09.2006. The Project Proponent has deposited due Scrutiny fee (as applicable) of ₹ 1,50,000/- vide DD No. 000542 dated 27.10.2022 (in compliance of Haryana Government, Environment & Climate Change, Department Notification No. DE&CCH/3060 dated 14.10.2021). Cost of the Project as mentioned in the APPLICATION FORM is at ₹ 7 Crore by the Project Proponent.

The case was taken up during 256th meeting held on 01.12.2022 and a detailed discussion was held on the documents, affidavit regarding status of court case as well as details submitted by the PP and after discussion, the committee found the details given as well as documents submitted by the PP, in order and decided to recommend the case to SEIAA for granting extension in EC issued to PP till the validity of Mining Plan i.e. 18.06.2024 for mining of Boulder, Gravel and Sand Minor Mineral at Mandewala Block/ YNR B- 38" Village Mandewala, Tehsil Chhachhrauli, District Yamunanagar, Haryana over an area 15.00 Ha with total production capacity of 2,40,000 TPA by M/s Saharanpur Mines Management Services Pvt. Ltd.

The recommendations of SEAC were taken up during 151st Meeting of SEIAA held on 17.12.2022. After having gone through the details & record placed on the file along with considering the recommendations of SEAC, the

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Authority decided to consider the proposal to extend the validity as per the approved Mining Plan & leasing rights granted by Mines & Geology Department, Haryana.

It is clarified that the Authority has decided to accord, only, extension of validity period of the Environment Clearance dated 27.06.2016 Granted to the Project as recommended by the SEAC; subject to the final outcome of OA. No. 306/2022 dated 30.05.2022, pending before the Hon'ble National Green Tribunal.

The Authority further, deemed it appropriate to re-emphasize that Project Proponent shall strictly comply with Enforcement & Monitoring Guidelines – 2020 for Sand Mining issued by Ministry of Environment, Forest & Climate Change, Government of India. The Project Proponent shall also comply with directions made by the Hon'ble Courts in regard to the site & operations, if any.

Accordingly, the case is disposed of.

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Member Secretary,
SEIAA, Haryana

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
 Bay No. 55-58, Prayagrah Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2018/1072

Dated: 20-8-18

To

M/s Saharanpur Mines Management Services Pvt. Ltd,
 Shop No. 12, Mukund Market, Janakpur Chowk,
 Saharanpur-247121, Uttar Pradesh

Subject: Environmental Clearance for proposed Sand Minor Mineral Mines at Jaidhar Block /YNR B-34 over an area of 25.60 ha. in Tehsil- Chhachhrauli, District Yamuna Nagar.

This has reference to your application no. nil dated 30.07.2015 addressed to M. S. SEIAA Haryana received on 23.11.2015 and subsequent letter dated 31.05.2016, 21.07.2016, 06.09.2016, 25.07.2018 and 07.08.2018 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Pre-feasibility report, copy of approved Mining Plan, EIA/EMP on the basis of approved TOR and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 21.08.2015, in its meetings held on 12.01.2016, 09.07.2016 and 03.08.2016

[2] The SEAC has examined the application and noted that the proposal is Sand Minor Mineral Mines at Jaidhar Block /YNR B-34 over an area of 25.60 ha. in Tehsil- Chhachhrauli, District Yamuna Nagar. The Letter of Intent (LOI) dated 20.07.2015. The lease has been granted for an area of 25.60 ha having Village- Jaidhar Block /YNR B-34. The project proponent on 23.11.2015 uploaded online application along with copy of approved Mining Plan under category B-1. The validity of Mining Scheme in the Mining plan is for 5 years. NOC from Forest Department has been obtained. The Mines and Geology Department has granted lease for a period of 08 years. The SEAC in its 125th meeting held on 12.01.2016 approved the TOR for EIA study. The public hearing was held on 09.04.2016.

Brief details of the project:

1.	Category/Item no. (in schedule):	1 (a) B-1
2.	Location of Project	Jaidhar Block /YNR B-34 in Tehsil- Chhachhrauli, District Yamuna Nagar
3.	Project Details Khasra No. Jaidhar Block /YNR B-34	Mining of Sand Minor Mineral Mines at Jaidhar Block /YNR B-34 in Tehsil- Chhachhrauli, District Yamuna Nagar over an area of 25.60 ha.

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		24,25,26//25/1,25,2,33//5,32//1/1,1/2,2,3,4/1,4/2, 4/3,5,6,7,8,9,10,13,14,15,16,17,31//1,2,3,6,7/1,7/2, 8,9,10,11,12/1,12/2,13/1,13/2,14/1,14/2,15 16/1,16/2,17,18,19,20,21,22,23,24,25/1,25/2,43//2, 3,4,4/1,4/2,5,6, 30//11,19,20/1,20/2,21,22,23,44//1,2,3															
	Production capacity	4,60,000 TPA @ 61 Trips/day (25 Ton/Trip)															
4.	Project Cost	9 crores															
5.	Water Requirement & Source	36 KLD through Tankers															
	Dust suppression	24.50 KLD															
	Plantation	10.00 KLD															
	Drinking	1.5 KLD															
6.	Environment Management Plan Budget	24.50 lakh															
7.	CSR Activates Budget	16.25 Lakh															
8.	Production	The proposed production for the five years is @ 4,60,000 TPA. The ultimate depth of Mining will be 9 meter. The alivation range of mine site is 282 amsl to 283 amsl.															
9.	Corner Coordinates of the lease area	<table border="1"> <thead> <tr> <th>Block</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>Jaidhar Block</td> <td>30°13'42"N</td> <td>77°24'30"E</td> </tr> <tr> <td>/YNR B-34</td> <td>30°13'50"N</td> <td>77°24'42.5"E</td> </tr> <tr> <td></td> <td>30°13'36"N</td> <td>77°24'06"E</td> </tr> <tr> <td></td> <td>30°13'44"N</td> <td>77°24'52.5"E</td> </tr> </tbody> </table>	Block	Latitude	Longitude	Jaidhar Block	30°13'42"N	77°24'30"E	/YNR B-34	30°13'50"N	77°24'42.5"E		30°13'36"N	77°24'06"E		30°13'44"N	77°24'52.5"E
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11.	Machinery required	Excavator/ JCB Tippers/Trucks, Water Tanker Light Vehicles/Geep and Maintaniance Van															

The Authority in its 116th meeting held on 16.08.2018 decided to agree with the recommendations of SEAC to accord Environment Clearance to this project after submission of satisfactory reply by imposing the following conditions.

A. SPECIFIC CONDITIONS:

- [1] This Environment Clearance is granted for the proposed production for the five years @ 4,60,000 TPA. The ultimate depth of Mining will be 9 meter. The alivation range of mine site is 282 amsl to 283 amsl. The Corner Coordinates of the leased area are:

Block	Latitude	Longitude
Jaidhar Block	30°13'42"N	77°24'30"E
/YNR B-34	30°13'50"N	77°24'42.5"E
	30°13'36"N	77°24'06"E
	30°13'44"N	77°24'52.5"E

- [2] The project proponent shall carry out mining activity strictly as per the approved Mining Plan.
- [3] Environmental Clearance is subject to obtaining clearance, under the Wildlife (Protection) Act, 1972 from the National Board of Wildlife, as applicable to the project.
- [4] No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- [5] The Project proponent shall obtain consent to Operate from the State Pollution control Board, Haryana and effectively implement all the conditions stipulated therein.
- [6] Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for labour for ensuring good occupational environment for mine workers would also be adopted.
- [7] Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
- [8] The number of trips of the trucks shall not exceed the estimated quantity @ 61 Trips/day (25 Ton/Trip). Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.
- [9] Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per the Guidelines with respect to complying with traffic congestion and density.
- [10] Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier.
- [11] The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- [12] Washing of all transport vehicles should be done inside the mining lease.

- [13] Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- [14] There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- [15] The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- [16] Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- [17] Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- [18] No River sand mining shall be allowed in rainy season.
- [19] The project proponent shall submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased/ stopped accordingly till the replenishment is completed.
- [20] In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- [21] The project proponent shall ensure that no natural water course/water body shall be obstructed due to any mining operations.
- [22] The dumping site selected and proposed shall be used for OB dump at the designated site within the lease area as per the approved mine plan. In no case the overburden should be dumped outside the lease area.
- [23] Garland drains shall be constructed to prevent the flow of the water in the dumps.
- [24] Green belt should be developed as per the proposed plantation as given in the proposal. Plantation should be carried out in phased manner. The green belt should be developed in the safety zone around the mining lease by planting the native species around lease boundary and haul roads , backfilled and reclaimed around water body, road etc. in consultation with the local DFO/Agriculture Department.

- [25] Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality Parameters conform to the norms prescribed by the CPCB.
- [26] Regular monitoring of ground water level and quality shall be carried out in and around the mine lease. The monitoring shall be carried out four times in a year-pre monsoon (April-May), monsoon (August), post monsoon (November); winter (January) and the data thus collected may be sent regularly to MOEF Regional Office, Chandigarh and Regional Director CGWB.
- [27] Data on ambient air quality and stack emissions shall be submitted to Haryana Pollution Control Board once in six months carried out by MOEF/NABL/CPCB/Government approved lab.
- [28] Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- [29] The project proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna, if any, spotted in the study area. A plan for conservation shall be drawn and approved by the State Wildlife Department. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the wildlife conservation plan so prepared specific to the project site shall be effectively implemented. A copy of action plan may be submitted to the HSPCB and MOEF, Regional Office, Chandigarh within 3 months.
- [30] As envisaged, the Project Proponent shall invest at least an amount of Rs. 24.25 lakh as cost for implementing various environmental protection measures including recurring expenses per year.
- [31] A sum of Rs. 16.25 lakh shall be earmarked by the Project proponent for investment as CSR on socio economic up-liftment activities of the area particularly in the area of habitat, health or education, training programme of rural women & man provide the kit for employment generation. The proposal should contain provision for monthly medical camps, distributions of medicines and improvement in educational facilities in the nearby schools. Details of such activity along with time bound action plan be submitted to HSPCB/SEIAA Haryana before the start of operation.
- [32] Budgetary provision of Rs. 15.00 lakh per year earmarked for the labours working in the Mine for all necessary infrastructure facilities such as health facility.

sanitation facility, fuel for cooking, along with safe drinking water, medical camps and toilets for women, crèche for infants should be made and submitted to HSPCB at the time of CTE/CTO/SEIAA Haryana. The housing facilities should be provided for mining labours.

- [33] A Final Mine Closure Plan along with details of corpus fund shall be submitted to the SEIAA well within the stipulated period as prescribed in the minor mineral concession rules 2012.
- [34] The project proponent shall ensure that the EC letter as well as the status of compliance of EC conditions and the monitoring data are placed on company's website and displayed at the project site.
- [35] The project proponent shall ensure that loading in Trucks do not exceed the norms fixed by the Transport Department as per relevant rules.
- [36] The project proponent shall ensure approach roads are widened and strengthened as per requirements fixed by PWD and district administration before the start of the work.
- [37] The project proponent shall ensure supply of drinking water through RO.
- [38] No mining would be permissible in river bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side.
- [39] There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
- [40] Mining shall be restricted within the central 3/4th width of the river/rivulet.
- [41] No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/rivulets;
- [42] Any other condition(s) as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department may be made applicable to the mining operations in river bed.

GENERAL CONDITIONS:

- [i] Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- [ii] Any change in mining technology/scope of working shall not be made without

- [iii] Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- [iv] Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Haryana State Pollution Control Board (HSPCB). Six monthly reports of the data so collected shall be regularly submitted to the HSPCB/CPCB including the MOEF, Regional office, Chandigarh.
- [v] Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
- [vi] Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- [vii] The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the HSPCB and the Regional office of MOEF located at Chandigarh.
- [viii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Office of CPCB, HSPCB and SEIAA Haryana.
- [ix] The above conditions will be enforced, inter alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Haryana and other Court of law relating to the subject matter.
- [x] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [xi] All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be

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obtained, as may be applicable, by Project proponent from the competent authority before the start of mining operation.

- [xii] That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.
- [xiii] The methodology of mining shall be strictly as per orders passed by Hon'ble NCT/Hon'ble Supreme Court from time to time.
- [xiv] The PP shall not disturb/damage the position of studs in river bed and also not to damage the river banks and not to degrade the river bed in any manner.
- [xv] Any area which have been banned by any authority/courts shall not be used for mining activity.
- [xvi] Distance of mining to be maintained from Pucca Hydraylic Structure/Bridges shall be as per approved mining plan/guidelines issued by MOEF & CC/Court Orders.
- [xvii] Quantum mining allowed in the river will be actual replenishment or mining allotted whichever is less.
- [xviii] Any area which has been banned by any authority will be out of bound of mining.
- [xix] The project proponent should set the probable replenishment checked from the reputed institution.
- [xx] The project proponent should intimate to the Authority well before shifting their address of communication.

Chairman,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/2018/1072

Dated:..... 20-8-2018

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MoEF&CC, GoI, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pk1.
4. The Director General, Mines & Geology Department Haryana, Chandigarh


Chairman,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.